

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER MAJOR PORT TRUSTS ACT AND A STATEMENT

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): I beg to lay on the Table

(1) A copy of the Major Port Trusts (Procedure at Board Meetings) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 725 in Gaette of India dated the 1st August, 1981, under sub-section (3) of section 122 of the Major Port Trust Act, 1963.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above.

(Placed in Library. See No. LT-3550/82)

ANNUAL REPORT OF AND REVIEW ON FOR 1980-81, ANNUAL REPORT OF AND REVIEW ON LALIT KALA AKADEMI (NATIONAL AKADEMI OF ART), NEW DELHI FOR 1980-81, ETC.

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1980-81 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1980-81.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3551/82.]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi (National Academy of Art), New Delhi, for the year 1980-81 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1980-81.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-3552/82.]

(5) (i) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (5) (i) above.

[Placed in Library. See No. LT-3553/82]

(6) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Reports and Audited Accounts of the Board of Apprenticeship Training (Southern Region), Madras, @Board of Practical Training (Eastern Region), Calcutta@@ and Board of Apprenticeship Training (Northern Region), Kanpur@@ for the year 1980-81.

[Placed in Library. See No. LT-3554/82.]

@The Report was laid on the Table on 25th February, 1982.

@@The Reports were laid on the Table on 5th March, 1982.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the National School of Drama, New Delhi, for the year 1980-81.

[Placed in Library. See No. LT-3555/82]

12.09 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message-received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 17th March, 1982, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978 be further extended up to the last day of the Hundred and twenty-second Session (April-May, 1982) of the Rajya Sabha."

PAPERS LAID ON THE TABLE—contd.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table:

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th March, 1982 issued by the President under article 356 of the Constitution in relation to the State of Kerala, published in Notification No. G.S.R. 254(E) in Gazette of India dated the 17th March, 1982, under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the

17th March, 1982 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 255(E) in Gazette of India dated the 17th March, 1982.

(2) A copy of the Report dated the 17th March, 1982 of the Governor of Kerala to the President (Hindi and English versions).

[Placed in Library. See No. LT-3660/82.]

SHRI GEORGE FERNANDES (Muzaffarpur): Shri Atal Bihari Vajpayee has a point of order.

अध्यक्ष महोदय : मैं आपको अलाउ करता हूँ। I allow you.

श्री अटल बिहारी वाजपेयी (नई दिल्ली): अध्यक्ष महोदय, आप श्री निहार रंजन लास्कर को इस बात की इजाजत दे रहे हैं कि वे सभा पटल पर उस प्रोक्लमेशन की कापी रखें जो कि 17 मार्च को जारी किया गया है और जिसके अनुसार संविधान के आर्टिकल 356 के अन्तर्गत केरल में राष्ट्रपति राज लागू कर दिया गया है।

(व्यवधान)

SHRI G. M. BANATWALLA (Ponnani): You have to listen to our submission also in justification of the action taken. (Interruptions)

MR. SPEAKER: No, no.

SHRI ERA ANBARASU (Chengalpattu): The purpose and the Governor's action are perfectly justified.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा कहना यह है कि क्या केन्द्रीय सरकार के पास केरल के गवर्नर की रिपोर्ट आयी है?

एक माननीय सदस्य : आयी है। (व्यवधान)

श्री अटल बिहारी वाजपेयी : क्या उस रिपोर्ट... (व्यवधान)... आखिर वह जो प्रोक्लमेशन जारी किया गया है (Interruptions)